

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 2240 of 2019

Mahendra Kumar Singh

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Rajeev Kumar, Advocate

For the Respondent-State : Mr. Rahul Saboo, S.C.-I

05/09.07.2020. Heard Mr. Rajeev Kumar, learned counsel for the petitioner and Mr. Rahul Saboo, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rajeev Kumar, learned counsel for the petitioner submits that he will remove the defects, as pointed out by the office, within a period of three weeks.

Post thereafter.

Let the name of Mr. Rahul Saboo, learned S.C.-I be reflected in the cause-list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Ajay/